

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

DATED THURSDAY, THE EIGHTH DAY OF JUNE ONE
THOUSAND NINE HUNDRED AND EIGHTY NINE

PRESENT

HON'BLE SHRI G.S.SHARMA, JUDICIAL MEMBER

&

HON'BLE SHRI N.V.KRISHNAN, ADMINISTRATIVE MEMBER

ORIGINAL APPLICATION NO.112/89

P.Muraleedharan - Applicant

vs

1. The Sub Divisional Officer,
Telephones, Alleppey.

2. The Divisional Engineer,
Telegraphs, Alleppey.

3. The Sub Divisional Officer,
Telegraphs, Sherthalai.

- Respondents

M/s M.R.Rajendran Nair,
P.V.Asha and K.A.Babu

- Counsel of the
applicant

Mr K.Prabhakaran, ACGSC

- Counsel of the
respondents

O_R_D_E_R

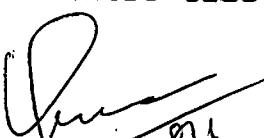
(SHRI G.S.SHARMA, JUDICIAL MEMBER)

In this original application the applicant had
~~sought~~ ^{prayed} four reliefs, besides two other general reliefs.
The relief 1 & 2 regarding the termination, actually
did not arise in the case as the applicant is still
in service and his appointment was never terminated.
The petition is accordingly not pressed for these two
reliefs. The reliefs 3 & 4 are regarding regularisation
of the applicant as Casual Labour in regular service,
and assigning him ~~with~~ ^{the} proper seniority. The stand
of the respondents as taken in para 11 of their reply
in this connection is that the applicant is a casual
mazdoor and his engagement depends on the availability

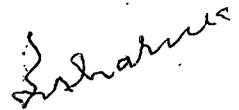
of work and he will get work only on casual basis and not on regular basis. But there is no proposal to terminate his engagement. Regarding regularisation, it has been stated that the selection of the casual mazdoors in the post in regular establishment will be made as per the relevant rules prevailing in the department and the applicant's case for regularisation will also be considered alongwith others according to these rules as and when his turn arises. In view of this assurance/the applicant that he will be considered for regularisation in due course, he ~~is~~ simply wants a direction from this Tribunal that this will be done within a period fixed by the Bench.

2. Having carefully considered the case, we direct the respondents that the case of the applicant shall be considered for regularisation in accordance with the scheme by the Telecommunication Department and ^{the legal of} in accordance with the various directions of the Hon'ble Supreme Court on this point at his turn. Till this is done, the services of the applicant shall not be dispensed with otherwise than in accordance with the law.

3. There will be no order as to costs.


(N.V.KRISHNAN)

ADMVE. MEMBER


(G.S.SHARMA)
JUDICIAL MEMBER

8-6-1989

trs